

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No.194 of 2010 &**  
**I.A. No. 263 of 2010**

**Dated :12<sup>th</sup> May, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Paschim Gujrat Vij Company Limited** ... Appellant(s)

**Versus**

**Gujarat Electricity Regulatory Commission** ...Respondent(s)

**Counsel for the Appellant(s): Ms. Ranjitha Ramachandran**  
**Counsel for the Respondent(s): Mr. C.K. Rai & Mr. Wajesh Shafiq for R.2**

**Appeal No. 2 of 2011 &**  
**I.A. No. 3 of 2011**

**Paschim Gujrat Vij Company Limited** ... Appellant(s)

**Versus**

**Gujarat Electricity Regulatory Commission** ...Respondent(s)

**Counsel for the Appellant(s): Ms. Ranjitha Ramachandran**  
**Counsel for the Respondent(s): Ms. Surbhi Sharma for R.2**

**ORDER**

Pleadings have been completed in Appeal No. 194 of 2010.

The learned counsel for the Appellant in Appeal No. 2 of 2011 seeks some time to file the Rejoinder

Post these matters for hearing on **13.07.2011**. In the meantime, the learned counsel for the Appellant in Appeal No. 2 of 2011 is directed to file the rejoinder after serving copy on the other side.

( V.J. Talwar )  
Technical Member  
TS/KS

(Justice M. Karpaga Vinayagam )  
Chairperson